

Seventeenth Series, Vol. XV No.17

Tuesday, December 21, 2021  
Agrahayana 30, 1943 (Saka)

# **LOK SABHA DEBATES**

**(English Version)**

**Seventh Session**  
**(Seventeenth Lok Sabha)**



*(Vol. XV contains Nos.11 to 18 )*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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## C O N T E N T S

**Seventeenth Series, Vol. XV, Seventh Session, 2021/1943 (Saka)  
No. 17, Tuesday, December 21, 2021 / Agrahayana 30, 1943 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
<b>ORAL ANSWERS TO QUESTIONS</b>	
*Starred Question Nos. 321 to 326, 334 and 338	9-32
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos. 327 to 333, 335 to 337, 339 and 340	33
Unstarred Question Nos. 3681 to 3910	

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\* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

**ANNOUNCEMENT BY THE SPEAKER**

Development of a mobile app for Members to  
access Parliamentary information 34-39

**PAPERS LAID ON THE TABLE** 40-63

**MESSAGES FROM RAJYA SABHA** 64-65

**COMMITTEE ON ESTIMATES**

12<sup>th</sup> Report 66

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE  
SITTINGS OF THE HOUSE**

6<sup>th</sup> Report 67

**STANDING COMMITTEE ON AGRICULTURE, ANIMAL  
HUSBANDRY AND FOOD PROCESSING**

36<sup>th</sup> Report 67

**ELECTION TO COMMITTEE**

Council of the National Institutes of Food Technology,  
Entrepreneurship and Management (NIFTEM) 68-69

**PROHIBITION OF CHILD MARRIAGE  
(AMENDMENT) BILL, 2021**

69-80

**CHARTERED ACCOUNTANTS, THE COST AND WORKS  
ACCOUNTANTS AND THE COMPANY SECRETARIES  
(AMENDMENT) BILL, 2021**

80-82

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## LOK SABHA DEBATES

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LOK SABHA

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Tuesday, December 21, 2021/Agrahayana 30, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

[*English*]

**SHRI N. K. PREMACHANDRAN (KOLLAM):** Mr. Speaker, Sir, I have given a notice for Adjournment Motion. In my constituency at Kollam, the residential houses of the poor people are being broken open and they are being taken possession in the name of the Kerala Silver Line Project. This is being done even without giving any prior notice. Without giving statutory notice, the houses are being taken into possession. It is totally illegal. So, I urge upon the Government to stop all the survey proceedings of this project. ... (*Interruptions*)

**SHRI T. R. BAALU (SRIPERUMBUDUR):** Mr. Speaker, Sir, ... \* has not sent the Bill regarding stopping of NEET examination to the President of India. This Bill has been passed by the Tamil Nadu Assembly unanimously on 13.9.2021. ... (*Interruptions*)

**HON. SPEAKER:** No, you cannot speak about Governor.

**SHRI T. R. BAALU:** Sir, ... \* is still sitting over the Bill. ... \* has not yet sent it to the President. ... (*Interruptions*) As per Article 200 of the Constitution of India, ... \* has to send it to the President. ... (*Interruptions*)

### **11.02 hrs**

*At this stage, Shrimati Mahua Moitra, Shri Kodikunnil Suresh, Shri Dhanush M. Kumar and some other hon. Members came and stood on the floor near the Table.*

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\* Not recorded.



... (*Interruptions*)

**11.02 ½ hrs**

### ORAL ANSWERS TO QUESTIONS

**HON. SPEAKER:** Question No. 321- Shri Anubhav Mohanty

... (*Interruptions*)

**(Q. 321)**

**SHRI ANUBHAV MOHANTY:** Sir, I am extremely happy that the Government is extending the subsidy being provided to the farmers for cultivation of ginger and turmeric. But it should be provided on time. ... (*Interruptions*) They provide it every year after the financial year is over. But if it is given a little earlier, it will benefit the farmers for cultivation. ... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** Today I will give an opportunity to all the hon'ble members to speak. I will give opportunity to each and every honorable member to speak. I will run the house till 12 o'clock late in the night. Please go to your respective seat and sit. I am giving this order from the chair to all the hon'ble members.

... (*Interruptions*)

**HON. SPEAKER:** Today I will give enough time, enough opportunity to all the hon'ble members. All of you please go and sit in your respective seats. You don't want to discuss, don't want to communicate, and don't want to raise issues here. You want to disrupt the House in a planned manner, it is not the proper way. It is not right

in our parliamentary traditions to try to adjourn the House in a planned manner, shouting slogans, bringing placards.

... (*Interruptions*)

[*English*]

**SHRI ANUBHAV MOHANTY:** Sir, will the Minister give an assurance that the Government will enhance the subsidy by fourfolds to help the farmers in the real sense which will act as a massive booster and also consider diversification of the cultivation of such crops for enhanced production for the benefit of the public as well as the farmers? ...(*Interruptions*) [*Translation*] If the Government wants to double the income of the farmers, if this dream is to be fulfilled and to be achieved, then it is very important to motivate and encourage the farmers of Spices ...(*Interruptions*) If their income does not increase, it is very difficult to double the income of the farmers. ...(*Interruptions*) This is impossible ...(*Interruptions*) I would like to know from the Hon'ble Minister the time by which this work will be completed. ...(*Interruptions*) Hon'ble Minister, let us know the deadline for this please. ...(*Interruptions*)

**HON. SPEAKER:** I am asking all the hon'ble members to go to their respective seats. Today I will give you enough time, enough opportunity on every issue. I will give opportunity to all the hon'ble members. All of you sit in your respective seats. Go to your seats please. If I do not give you the opportunity to speak on every issue, you may come to the well. You do not want to speak on the issue, do not want to discuss.

Hon'ble Minister.

.... (*Interruptions*)

**SHRI KAILASH CHOUDHARY:** Sir, the Hon. member has talked about promoting spices in his question... *(Interruptions)*. The Government of India continuously working on this subject, especially through horticulture mode and many facilities are being provided under the Horticulture Mission programme by the Government of India, under which assistance is provided to them ....*(Interruptions)* A provision of subsidy has also been made hereunder ....*(Interruptions)* Under this, as we have such crops, which gives yield within one year, for that we provide a lump sum, full amount. ...*(Interruptions)* There are some other crops like apple, pomegranate, which gives yield in three-four years, for these, the amount is provided to the farmers in three phases. ...*(Interruptions)*.

Under this, they get 60 percent amount in the first installment itself, 20 percent in the second year and the remaining 20 percent in the third year. This arrangement has been made for them as the farmers may need seeds or fertilizers after one year or two years. ....*(Interruptions)* Of course, whatever project comes from the State, the Government of India takes immediate action. In order to facilitate the farmers and to promote the spice cultivation, Hon'ble Prime Minister Shri Narendra Modi ji has given impetus to this work post 2014-15 and has also started a new scheme....*(Interruptions)*

**SHRI ANUBHAV MOHANTY:** Sir, Hon'ble Minister himself is a farmer, so he better understands the pain of farmers.... *(Interruptions)* I feel this, but at the same time I would also like to tell that the Hon'ble Minister's reply is not the reply to my question.... *(Interruptions)* I had asked about a deadline as by when the income of farmers will be doubled? He should give us a deadline, an assurance. ...*(Interruptions)*.

**SHRI KAILASH CHOUDHARY:** Hon'ble Speaker Sir, it has also been announced by the Government of India that it is the goal of the Government to double the income of farmers by the year 2022 and the Government is making continuous efforts in that direction. ...*(Interruptions)* We have formed a committee to double the income of farmers. How to reduce their cost, how to increase their production and how to provide assistance to them under the schemes made on the basis of value addition. ...*(Interruptions)* Be it providing support to them through the Agricultural Infrastructure Fund or providing direct benefit to the farmers in the form of Kisan Samman Nidhi or farmers can get maximum loan from KCC, the Government is constantly making efforts.... *(Interruptions)* Our goal is, as I have told that by the year 2022, the Government is making continuous efforts to not only doubling the farmers' income but certainly, increasing the income of farmers beyond that and we will be successful. ...*(Interruptions)*.

**HON. SPEAKER:** Question No. 322 – Shri Vivek Narayan Shejwalkar.

**(Q. 322)**

**SHRI VIVEK NARAYAN SHEJWALKAR:** Hon'ble Speaker, Sir, I would like to thank the Minister for providing the details. Through you, I would like to ask the Hon'ble Minister about the scheme of the Government to provide additional assistance and facilities to encourage the farmers to adopt Zero budget agriculture as the Government is constantly urging them to adopt it ...*(Interruptions)* What is the comparative analysis of nutrient value and cost of the crops grown from this type of agriculture system and the crops grown by using chemical fertilizers and their impact on land fertility etc. What is the difference between Organic Farming and Zero Budget Agriculture? ...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon'ble Speaker Sir, the Hon'ble Member has asked a very good question. Our Prime Minister, Hon'ble Shri Narendra Modi ji, while addressing the entire country, has also mentioned about zero budget or natural farming. ...*(Interruptions)* I would like to tell you that under Paramparagat Krishi Vikas Yojana for zero budget or natural farming, we have included eight states under the component of Indian Natural Farming System in the year 2019-20 and we have planned to cover 4 lakh hectares of land area. Also, a separate provision of Rs 29 crore has been made for this. ...*(Interruptions)* This clearly shows that the Government of India is considering to promote natural farming in the times to come. For this, I am happy to inform that 1 lakh 23 thousand hectares of area is being covered under Namami Gange. ...*(Interruptions)* I have mentioned 4 lakh hectares of area under natural farming. Overall, when the farmer grows his crops using the resources from his own field such as natural manure, cow urine and dung etc., it is called natural farming. We consider our traditional farming as natural farming,

which involves very low cost. Secondly, biofortified fertilizers and biostimulant fertilizers are used in organic farming ....*(Interruptions)* I am happy to inform that today work is being done continuously in the country in this direction. ...*(Interruptions)* The area of organic and natural farming has also been increasing continuously since the inception of the said scheme. ...*(Interruptions)* Today, the area for this type of farming in the entire country has increased to 6.19 hectares and our target is to increase it further. ...*(Interruptions)*

**HON. SPEAKER:** Hon'ble Minister, please be brief in your reply.

Hon'ble Member.

...*(Interruptions)*

**SHRI VIVEK NARAYAN SHEJWALKAR:** Hon'ble Speaker, Sir, cases of damage caused to crops by stray animals are continuously being reported ...*(Interruptions)* This causes a huge problem to the farmers. ...*(Interruptions)* Whether the Government is likely to take any concrete action to address this problem? ...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon'ble Speaker, Sir, the Hon'ble Member has raised the problem of stray animals. ...*(Interruptions)* Definitely, the Government is constantly making efforts in this regard. ...*(Interruptions)* These efforts are also made by the States. ...*(Interruptions)* Some States have taken initiative in this regard through our RD schemes such as MGNREGA and some states have also worked for it by formulating their own schemes and constructing boundaries, etc. ...*(Interruptions)* Continuous efforts are also being made by the Central Government to solve this problem. ...*(Interruptions)*

**HON. SPEAKER:** Hon'ble Minister, I again request you to shorten your reply. Hon'ble Minister, are you listening to me?

...(Interruptions)

**SHRI KAILASH CHOUDHARY:** Sir, I am listening. ...(Interruptions)

**HON. SPEAKER:** Otherwise, I will have to interrupt you.

Shri Uday Pratap Singh Ji.

**SHRI UDAY PRATAP SINGH:** Hon'ble Speaker, Sir, first of all, I would like to thank the Minister of Agriculture and Farmers Welfare for making many efforts for the upliftment of the farmers. ...(Interruptions) The Central Government circulated the Agriculture Produce and Livestock Marketing Act for our farmers on 24th April, 2017. ...(Interruptions) Later on, our new farm law was introduced which was an important legislation for empowering the farmers. ...(Interruptions) That law has been withdrawn in unavoidable circumstances. ...(Interruptions) Through you, I would like to know from the Minister that since the old laws were not so effective and the new strong law has been withdrawn, then how will the Ministry of Agriculture be able to come forward and protect the farmers from exploitation of middlemen and other things in the coming time? ...(Interruptions) Through you, I want to know it from the Hon'ble Minister ...(Interruptions)

**SHRI KAILASH CHOUDHARY:** Hon'ble Speaker, Sir, Hon'ble Member has asked a very good question. ...(Interruptions) The entire country knows the reason why the farm laws that were enacted to protect against middlemen have been repealed. ...(Interruptions) I think the main objective of the Union Government for the future schemes is to make the farmers free from middlemen and for this our Government was committed, is committed and will continue to be committed.

...(Interruptions) We have worked for providing the price of the crops to the farmers directly on selling their crops through the e-NAM mandi. ...(Interruptions) Similarly, a provision has been made to provide money directly to the farmers under Agriculture Infrastructure Fund. ...(Interruptions) Particularly under PM Kisan Samman Nidhi Yojana, money is directly transferred to the farmers through DBT. ...(Interruptions)

**HON. SPEAKER:** Shri Nihal Chand Ji.

...(Interruptions)

**SHRI KAILASH CHOUDHARY:** Similarly, we provide direct benefit to the farmers under various schemes such as PM Kisan Maandhan Yojana and Pradhan Mantri Fasal Bima Yojana, which saves them from middlemen ...(Interruption)

**SHRI NIHAL CHAND CHOUHAN:** Hon'ble Speaker, Sir I would like to thank the Prime Minister of the country for implementing schemes such as Pradhan Mantri Kisan Samman Nidhi, Pradhan Mantri Fasal Bima Yojana to double the income of the farmers ...(Interruptions)

**HON. SPEAKER:** Hon'ble Member, you don't tell about the schemes. Please ask your question.

..... (Interruptions)

**SHRI NIHAL CHAND CHOUHAN:** The Hon'ble Prime Minister of the country has worked for the farmers. ...(Interruptions) I, through you, would like to know from the Hon'ble Prime Minister that approximately 5000 farmers have been deprived of Fasal Bima claim due to uploading of erroneous information of the farmers on Fasal Bima Portal by the Banks in my parliamentary constituency and



across all over Rajasthan in the year 2019. ...*(Interruptions)* Both the Agriculture Insurance Companies and Banks have involvement in this incidence. ...*(Interruptions)* My question through you is that whether any actions have been taken against the Banks and Agriculture Insurance Companies? ...*(Interruptions)* Whether any measures are being taken by the Central Government to rectify the Fasal Bima Portal of the farmers? ...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon. Speaker sir, certainly, under the scheme meant for providing insurance cover to crops, the Banks have been compelled that the premium being taken by them should be forwarded on time and the premium holders should be given their insurances. There is a provision that in case of any fault by a Bank, the Banks are mandated to reimburse the claims of the farmers along with 12 percent penalty on the said amount. ...*(Interruptions)* I would like to inform you that as per the statement of the Hon'ble Member, if any specific letter is available and if they submit the same in black and white, then definitely I will try my level best to get the due compensation disbursed to the farmers after getting the case investigated. ...*(Interruptions)*

(Q. 323)

**SHRI DUSHYANT SINGH:** Hon. Speaker Sir, through you, I would like to convey this message to the Hon'ble Minister that the Hon'ble Prime Minister has given PM KISAN Yojana, MSP and Credit card support to the farmers, but the answer received from the Hon'ble Minister shows that about 55 percent of the farmers enrolled in 'PM KISAN Yojana' could not avail the benefit of this scheme. ...*(Interruptions)* A report of RBI published in 2015 shows that the loans are disbursed only to the land holders but not to the landless farmers. ...*(Interruptions)* About 14 Crores of the landless farmers could not avail the benefits of this scheme so far.

...*(Interruptions)* Since you are a farmer leader, hence, I would like to know from you what action you are taking for the benefit of landless farmers.

...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon. Speaker Sir, as the figures given, only those farmers who have land holdings or those who are the owners of the lands are considered eligible to receive monetary support under PM Kisan Samman Nidhi. ...*(Interruptions)* In addition to this, I would like to say that only 17.3 percent of the total farmers of the country are sharecroppers. ...*(Interruptions)* Mr. Prime Minister has prepared a special plan even for those farmers. ...*(Interruptions)* I am happy to mention this that the farmers are well supported. ...*(Interruptions)* The farmers should get support, firstly, when they sow the crops. ...*(Interruptions)* If the State Governments send the consolidated figures to the central Government as per their norms, then they are covered under the famers' Kisan Credit Card (KCC). ...*(Interruptions)* The farmers should get the risk cover for the loss of their crops and the same can also be included under the risk covers offered through Kisan Credit Card (KCC). ...*(Interruptions)* In addition to that the benefits of

subsidy on fertilizers are enjoyed by the sharecroppers also. ...*(Interruptions)*  
 Moreover, those farmers are also enjoying the benefits of the Mini-kits and New variety seeds which are provided by the Government. ...*(Interruptions)* It seems to me that the Government of India has prepared schemes for supporting the sharecroppers round the clock and their benefits are availed by the farmers. ...*(Interruptions)*

**SHRI DUSHYANT SINGH:** The senior Minister is sitting here. In reference to the answer received from the Hon'ble Minister, my second question is regarding the Data Protection Bill which is presently with JPC. Its report is pending. Whether the data profiling of the farmers will be shared with the corporate world? ...*(Interruptions)* As it is being carried out on pilot basis in the Parliamentary constituency of the Hon'ble Minister in the state of Madhya Pradesh, and also in the Parliamentary constituency of the Hon. Speaker Sir. We belong to a poor region of Jhalawar and Baran. Why has my parliamentary constituency region not been provided with the benefits of the scheme on pilot basis? ...*(Interruptions)* The bigger industrialists will be benefitted with the data protection. ...*(Interruptions)* The data of our farmers will spread over the world. ...*(Interruptions)* When will our farmers be benefitted with this scheme and when our landless farmers will be able to avail the benefit of this scheme? ...*(Interruptions)*

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR):** Overall, the query of the Hon'ble Member does fall under the scope of his question, but it seems that he is concerned only about his own parliamentary constituency. ... *(Interruptions)*

Hon'ble Sir, through you, I would like to mention that the Government of India has initiated a Digital Agricultural Mission. ...*(Interruptions)* Under this

mission, the accounts of the farmers who hold agricultural lands are being digitized.  
...*(Interruptions)*

The accounts of five crores of farmers have been digitized so far. We are trying to cover eight crores of farmers by December of this year. ... *(Interruptions)*

So far as the pilot scheme is concerned, any scheme compulsorily has to be started on pilot basis. This scheme was launched in four or five districts on pilot basis. ... *(Interruptions)* Afterwards, the scheme is to be implemented all across the nation. So far as the data is concerned, I would like to assure you that the data of the farmers will not be shared with anyone. That scheme is being implemented with utmost security.

**SHRIMATI JASKAUR MEENA:** Hon. Speaker Sir, my question is whether the State Governments are not providing full benefits of the beneficial schemes run by the Government of India to the farmers. Whether any monitoring system or any such mechanism has been developed to restrict the State Governments, so that our farmers may get the full benefits of the schemes of the Government of India.  
...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon. Speaker Sir, agriculture is the State's subject. The Government of India supports the States in implementation of their agricultural policies. The Government of India has been supporting the State Governments in implementation of all the schemes prepared under this subject.  
...*(Interruptions)*

So far as the question asked by the Hon. Member regarding increasing farmers' income is concerned, I would like to inform that the money under 'Kisan Samman Nidhi' is being transferred directly to the farmers as a direct support. We

have many other schemes, like – Agricultural Infrastructure Fund, wherein, money is directly transferred to the beneficiary's account. ...*(Interruptions)* Our 10 thousand FPOs which are being formed will further form the groups of the farmers. They will also connect the farmers directly to the market and will also strengthen the infrastructure. It seems to me that the Government of India is definitely working in this direction. I can say that the States also prepare their projects with their conscience and the Government of India also prepare their own projects through which also works are carried out for the welfare of the farmers. ...*(Interruptions)*

**HON. SPEAKER:** Shri B. Manickam Tagore

... *(Interruptions)*

**HON. SPEAKER:** Shri Sunil Kumar Singh

... *(Interruptions)*

(Q. 324)

**SHRI SUNIL KUMAR SINGH:** Hon'ble Speaker Sir, I am thankful to you for allowing me to ask a supplementary question. ....*(Interruptions)* The Government and the Ministry of Home Affairs have consistently worked to strengthen all the institutions in the field of women development and infrastructure including NIA. ...*(Interruptions)*

Sir, through you, I would like to know from the Government that hinterland terrorism incidents used to occur in Mumbai, Akshardham and other parts of the country. ....*(Interruptions)* Through you I would like to request the Hon'ble Minister to give information as to how much reduction has been there in the hinterland terrorism and leftist activities after the actions of NIA ...*(Interruptions)*

**SHRI NITYANAND RAI:** Sir, due to incidents like hinterland terrorism, innocent people were killed in the country, many people were seriously injured and there was loss of life and property. ...*(Interruptions)* Due to concrete and positive steps of the Government, Hinterland terrorism has not only come down significantly, but it is zero as on today. If we look at the statistics of the year 2013, there were four major incidents related to Hinterland terrorism. 23 people died and hundreds were injured in them. Today, that number has come down to zero in the year 2020. ...*(Interruptions)* In this way, the Hinterland terrorist activities have not only decreased, but they have also been prevented. According to the data of the year 2020, no incident has happened so far. ...*(Interruptions)*

Sir, Hon'ble Member has requested to know about Left Wing Extremism. The cases of Left Wing Extremism violence have decreased by 70 percent in the year 2020 as compared to the year 2019. ...*(Interruptions)* Similarly, there has been an

80 percent reduction in the deaths of civilians during attacks on the security forces. The geographical spread of Left Wing Extremism violence was in 95 districts in the year 2010, which has come down to 23 districts in the year 2020. ...*(Interruptions)*

As far as the information for the year 2021 being received, there has been a decline of 25 percent in 53 districts compared to the year 2020 of such incidents. The Government has set up a Left Wing Cell to deal with the problems of Left Wing Extremism. In this way, the Hinterland terrorism and Left Wing activities have come down due to the steps taken and concrete efforts made by the Government,....  
*(Interruptions)*

**SHRI RAMSHIROMANI VERMA:** Hon'ble Speaker, Sir, I would like to ask the Hon'ble Minister whether the Government has taken or proposes to take any steps for giving relief to cyber fraud victims, preventing cyber crimes, punishing the cyber culprits at the earliest and ensuring cyber safety in view of the day by day increasing number of cyber crimes, fraudulent bank calls, e-mail links, SMS, phone calls and internet cyber frauds. ... *(Interruptions)*

**SHRI NITYANAND RAI:** Hon'ble Speaker, Sir, Cyber Crime nowadays is being attempted in various types of crimes including terrorist activities. Therefore, the National Investigation Agency Act was amended in the year 2008 and cybercrime activities were brought under the purview of NIA. As the Hon'ble Member has said with regard to cyber terrorism activities and digital crimes which involves digital frauds, incidents like hacking, identity theft, fraud, credit cards or certain obscene materials being used for it. The Government is making every effort in this regard and is looking at cybercrime with much sensitivity. Many steps have been taken in this regard so that cyber crimes can be reduced. The Government is also taking recourse to internal cyber forensic examiners and technical forensics along with

Amendment of NIA Act. Along with this, IT cadre posts have been created and the help of forensic examiners and technical forensic scientists is also being taken in this regard. In this way, NIA network has been set up to prevent cyber crimes. Apart from this, the Government has also taken several other steps. The efforts of the NIA have brought down the crimes significantly. The NIA has been empowered to confiscate property of the person in the case related to terrorism activities. Powers have also been given to NIA for any person or any organization related to cyber crime, whose area of operation used to be cross- border, which would hinder the investigation, probe or prosecution proceedings by NIA. In this way, the Government is continuously making efforts to prevent and reduce cyber crime. ...*(Interruptions)*

**SHRI JANARDAN SINGH SIGRIWAL:** Hon'ble Speaker, Sir, through you, I heartily congratulate the Ministry of Home Affairs, the Hon'ble Minister of Home Affairs and the Department for taking steps in the direction of preventing crime in the interest of the country and following it competently. ...*(Interruptions)*

Through you, I would like to know from the Hon'ble Minister as to what steps have been taken by the Ministry of Home Affairs for the empowerment of NIA so far? Hon'ble Minister is requested to reply in this regard. ....*(Interruptions)*

**SHRI NITYANAND RAI:** Hon'ble Speaker, Sir, many efforts have been made by the Government through the Ministry of Home Affairs for the empowerment of NIA. Various steps have also been taken in the infrastructure development. ...*(Interruptions)*

The Government is committed to building world class infrastructure for the NIA. ...*(Interruptions)* NIA has been provided with headquarters at Delhi including 12 branch offices in Jammu, Lucknow, Kolkata, Guwahati, Hyderabad, Raipur,



Mumbai, Kochi, Chandigarh, Ranchi, Chennai and Imphal. Out of these, 4 have been approved in the year 2019 and 2020. ...*(Interruptions)* In order to further strengthen the NIA, major amendments have been made in the NIA Act, 2008 and the UAPA Act, 1967 in the year 2019. The jurisdiction of NIA investigation has been extended to Indian citizens living outside India and their interests. Arrangement has been made to get the Judge of Special Court nominated through the Court and not on personal concerned basis. Many other types of crimes have been brought under the purview of NIA's investigation. DG, NIA has been empowered to confiscate the properties of terrorists related to the NIA case. The Government has been empowered to declare persons involved in terrorism as terrorists, which was earlier limited to declaring terrorist organizations only. Now a person can also be declared a terrorist. ...*(Interruptions)*

Thus, as far as the Government is trying to strengthen the structural framework for the empowerment of the NIA, the NIA has been empowered further by amending the NIA Act, 2008 and the UAPA Act, 1967 by giving it more powers, which is bringing good results. ...*(Interruptions)*

(Q. 325)

**SHRI RAJKUMAR CHAHAR:** Hon'ble Speaker Sir, ever since the farmers of the country are getting the Kisan Samman Nidhi, they have been repeatedly thanking the Prime Minister of the country, the Hon'ble Narendra Modi ji. They say that at least any Prime Minister has even bothered to increase the income of the farmers. ...*(Interruptions)* Certainly the 'Pradhan Mantri Kisan Samman Nidhi' has played a very important role in increasing the income of farmers and has made a big contribution. ...*(Interruptions)* But I want to ask the Hon'ble Minister of the Government, regarding the schemes other than 'Pradhan Mantri Kisan Samman Nidhi', which will give an opportunity to the farmers to increase their income? Hon'ble Minister kindly tell about it. ...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon'ble Speaker sir, as the Hon'ble Member has just said, we have many such important schemes to double the income. ...*(Interruptions)* In order to benefit the farmer in the coming time, first of all, the Prime Minister has made a provision to increase the budget. Earlier the total agriculture budget was Rs. 23,000 crore till 2014. But, now the budget of agriculture has exceeded 1 lakh 23 thousand crores. Along with that, the MSP has also been increased by one and a half times. ...*(Interruptions)* Farmers are also being supported through the Agriculture Infrastructure Fund. Under the MIDH scheme, farmers are also being given the benefit of horticulture. ...*(Interruptions)*

**SHRI RAJKUMAR CHAHAR:** Hon'ble Chairman, the Government has given a large fund to the farmers for agriculture infrastructure. ...*(Interruptions)* But I would like to ask to Minister, regarding the schemes and number of projects sanctioned for small farmers and marginal farmers under agriculture infrastructure. What kind of benefits will the small farmers and marginal farmers living in the village get from

agriculture infrastructure? I would request Hon'ble Minister to tell about this.  
...*(Interruptions)*

**SHRI KAILASH CHOUDHARY:** Hon'ble Speaker Sir, I am happy to inform that for the first time such a scheme has been started, in which farmers get direct benefits and farmers get value and on the basis of value addition, a provision of Rs. 1,00,000 crore has been made in the Agriculture Infrastructure Fund today even during this Corona period. ...*(Interruptions)* If the farmer is in the form of a group, then within the group, he can use the Agriculture Infrastructure Fund by forming an FPO.  
...*(Interruptions)*

**HON. SPEAKER:** Hon'ble Minister, all right. Please give one line reply.

Sushri Debasree Chaudhuri.

...*(Interruptions)*

(Q. 326)

**SHRI SUSHIL KUMAR SINGH:** Hon'ble Speaker, my question relates to providing employment-self-employment to the youth in rural area. ...*(Interruptions)* My parliamentary constituency falls in two districts of Bihar, Aurangabad and Gaya. Both the districts are Naxal-affected, extremely backward and are in the list of aspirational districts. ...*(Interruptions)* The purpose of my question is that rural youth should get employment, they should be self-reliant, they do not hold guns in their hands rather they should be engaged in some employment. ...*(Interruptions)*

Sir, with regard to the answer given by the Hon'ble Minister, I would like to know the State-wise data of the percentage of youth who got self-employed and got government jobs and were trained and registered under 'Deen Dayal Upadhyaya Grameen Kaushalya Yojana'.? ...*(Interruptions)* What is the percentage of Aurangabad and Gaya districts, particularly my parliamentary constituency, which is a militancy-affected area? ...*(Interruptions)*

**SHRI GIRIRAJ SINGH:** Hon'ble Speaker, through you, I would like to tell the Hon'ble Member that the vision of 'DDU-GKY' is to provide employment to the youth of rural areas. ...*(Interruptions)* Under the said scheme, 11,23,783 candidates have been trained across the country and 713,723 candidates have been given employment. ...*(Interruptions)*

This 'DDU-GKY' is currently applicable in 27 States and 4 Union Territories. There are 1,891 ongoing projects and more than 2,369 training centres. ...*(Interruptions)* Under this scheme, training is being given in 97 sectors for more than 616 job roles with agencies implementing more than 877 projects. ...*(Interruptions)* In Bihar, 55,125 candidates have been trained and 29,114 candidates have been given employment. ...*(Interruptions)*

Hon'ble Speaker, by the way, it can be established anywhere in the States and the youth and poor people of any district can come there and take training....*(Interruptions)* But I have extracted the data for Aurangabad. Between 2014 and 2016, 540 people have been trained and 187 people have been placed. In 2016-17, 614 people were trained....*(Interruptions)* I will conclude in a minute....*(Interruptions)* In Aurangabad, a total of 2,779 candidates have been trained and 1,527 candidates have got jobs. ...*(Interruptions)*

**SHRI SUSHIL KUMAR SINGH:** Hon'ble Speaker, Sir, in his reply to part 'D' of my question, Hon'ble Minister has only stated that for the progress of the employment campaign... *(Interruptions)* My aim is that the youth of insurgency-affected areas should not hold guns, but they should get involved in some work or the other. ...*(Interruptions)* But the reply that I have been given is that meetings are being organized by the CEOs. ...*(Interruptions)*

Sir, I'm interested to know the results and the Hon'ble Minister has admitted in his reply that out of all the people who have been trained, the number of people getting employment is 50 per cent or so. ... *(Interruptions)* Will there be any increase in this percentage further? Particularly with regard to the aspirational districts, Prime Minister has made a list of aspirational districts all over the country to develop such districts, and both Aurangabad and Gaya are aspirational districts. ...*(Interruptions)* whether the Government intend to launch a special scheme for the youth of insurgency-affected areas not to hold guns? ...*(Interruptions)*

**SHRI GIRIRAJ SINGH:** Hon'ble Speaker, I will answer the hon'ble Member's questions, but I would like to thank you for your patience. Today, the way the Opposition has tarnished the dignity of the House, these people go out and cry for

democracy and are tearing democracy apart here. ...*(Interruptions)* I would like to tell Hon'ble Member, as the Hon'ble Member has asked about the details of the programmes running in insurgency affected- Left-wing oriented areas under DDU-GKY scheme. I would like to tell the Hon'ble Member that a scheme called 'Roshni' is being implemented in 27 districts of 9 Left Wing Extremism affected States. The scheme includes Andhra Pradesh, Visakhapatnam, Gaya and Jamui in Bihar, Balrampur, Bijapur, Bastar, Dantewada, Kanker, Kondagaon, Narayanpur and Sukma in Chhattisgarh, Chatra, Garhwa, Gumla, Latehar, Palamau, Singhbhum in Jharkhand, Balaghat in Madhya Pradesh, Gadchiroli in Maharashtra, Gajapati, Kandhamal, Koraput, Malkangiri, Nuapada, Raigarh in Odisha, Sonbhadra in Uttar Pradesh and Pashchim Medinipur of West Bengal. All training for trainees from these districts is residential in nature and coverage for women candidates is minimum 40 per cent. So far, a total of 60,013 youth have been trained and 33,042 have been given employment.

**HON. SPEAKER:** Question number 334 and 338 are clubbed.

...*(Interruptions)*

**HON. SPEAKER:** Question number 334, Shri K Navaskani.

...*(Interruptions)*

**HON. SPEAKER:** Shri Balubhau *alias* Suresh Narayan Dhanorkar

...*(Interruptions)*

**SHRI GIRIRAJ SINGH:** Hon'ble Speaker, I lay the details on the Table of the House.

...*(Interruptions)*

**HON. SPEAKER:** Question number 338, Dr. Amar Singh.

*...(Interruptions)*

**HON. SPEAKER:** Shri Rajiv Pratap Rudy.

*...(Interruptions)*

**(Q. 334 and 338)**

**SHRI RAJIV PRATAP RUDY:** Hon'ble Speaker, Sir, Hon'ble Minister belongs to Bihar and the original questioner is also from Bihar. ...*(Interruptions)* He has promptly answered about Bihar that a large number of people were given employment under DDU-GKY. ...*(Interruptions)* I would like to ask from the Hon'ble Minister that when such a large number of people are getting employment in Bihar, then why 4 crore people of Bihar have left Bihar? ...*(Interruptions)* Why is NITI Aayog calling Bihar a backward state? Why I and you are coming in backward category? ...*(Interruptions)* Hon'ble Minister, please tell that when your employment schemes are so successful, then why four crore people of Bihar are working in Maharashtra? Four crore people of Bihar are working as laborers in Punjab. ...*(Interruptions)* Four crore people of Bihar are risking their lives in Jammu and Kashmir. ...*(Interruptions)* Hon'ble Minister, please tell how Bihar has become so progressive. ...*(Interruptions)*

**HON. SPEAKER:** Hon'ble Member, please ask question in short.

...*(Interruptions)*

**SHRI RAJIV PRATAP RUDY:** Hon'ble Minister, Would you like to answer why such a large number of laborers from Bihar are going out? ...*(Interruptions)*

**SHRI GIRIRAJ SINGH:** Sir, questions 334 and 338 have been clubbed. Hon'ble Member is a Senior Member. The concern expressed by them is also the concern of the people of Bihar. We are all worried too, but I have briefed the Hon'ble Member about the schemes being run by the Government of India. ...*(Interruptions)*

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**\*WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 327 to 333, 335 to 337, 339 and 340

Unstarred Question Nos. 3681 to 3910)

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**11.45 hrs**

**ANNOUNCEMENT BY THE SPEAKER**

Development of a mobile app for Members to access  
Parliamentary information

*[Translation]*

**HON. SPEAKER:** Hon'ble Members are informed that a mobile app has been developed for your convenience, through which you can see the broadcast proceedings of the Parliament on your mobile, tablet etc as well as parliamentary papers and can view other important Parliamentary documents and Parliamentary Papers. Through this app, you can get Parliamentary business related materials, especially today's papers, live TV, Parliamentary business, question-answer, debates, papers circulated, information related to Members, Bulletin Part-I, Bulletin Part-II an overview of the working of the committees, information related to bills, etc. This app will be of great use to you. I request all of you to get downloaded this mobile app to the people of your constituency also so that you can show your conduct in Parliament to the people of your constituency.

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... (*Interruptions*)

**HON. SPEAKER:** Hon'ble Members, I am requesting you on the last day, I have high expectations from you to run the House. You should try that the House should run smoothly, I will give you a chance to speak in the House. I told you this morning also that I will give you enough time and enough opportunity. You maintain the dignity and conduct of the House. The dignity and conduct of this House belongs to all of you, the House belongs to all of you. You come here for discussion and dialogue, there should be a good discussion and dialogue. You should keep important issues of your area in the House, so that the House runs smoothly. I will give you enough time and ample opportunity on every topic, whatever topic or issue you want to raise.

... (*Interruptions*)

**HON. SPEAKER:** We should pay attention to various ways in which we can dignify the House and fulfill the expectations and aspirations of the people through these Houses.

... (*Interruptions*)

**HON. SPEAKER:** I request you again to sit on your seats. I will give you enough time and ample opportunity on every issue. There is the issue of Balu ji and NK. Premchandran ji's. Our lawyer sahab has a sore throat these days. He wants to raise an important issue. Many Members want to speak. I urge you all to go to your seats. You will be given as much time and opportunity as you want to speak about important questions and issues related to your Constituencies. The House belongs to you all, if you all want the House to run, I will run the House and fulfill your expectations and aspirations. Would you please sit?

... (*Interruptions*)

**HON. SPEAKER:** The proceedings of the House is adjourned till 2 o'clock.

**11.48 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Shri Rajendra Agrawal *in the Chair*)

**HON. CHAIRPERSON:** Hon'ble Members, I have received notices of adjournment motion on certain matters. Hon'ble Speaker has not given permission for any notice of adjournment motion.

... (*Interruptions*)

**SHRI ADHIR RANJAN CHOWDHURY (BAHRAMPUR):** Sir, either inside or outside the House, it is our duty to fight for the farmers, in favor of the farmers. Because of this duty, we fought against three....\* farmers laws. ...(*Interruptions*) We are also fighting for the farmers to get them minimum support price for their produce and the loan waiver. It has been also proved that farmers were crushed and trampled to death in Lakhimpur Kheri, ...(*Interruptions*) The Government should sack Hon'ble Minister on the basis of report of the SIT. It is our demand. We have no personal enmity with anyone. We have no personal enmity with any Minister. We demand that those who killed farmers should be sacked ...(*Interruptions*)

[*English*]

**SHRI T. R. BAALU (SRIPERUMBUDUR):** On 13.09.2012, the Bill was passed by the Tamil Nadu Assembly unanimously. ...(*Interruptions*) The Bill then was sent to the Governor of Tamil Nadu. It has not yet been sent for President's consent. As

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\* Not recorded.

per Article 200 and 201, the he has to send it to the President.

... *(Interruptions)* The ... \* keep it. But ... \* the Bill for the past three months, not for one day or two days. The ... \* is flouting the Constitution. ... *(Interruptions)* That is what I want to say. The Government of India is the authority concerned and it should ... \* and ask ... \* to send it to the President for consent. ... *(Interruptions)*

### **14.01hrs**

*At this stage, Shri Gaurav Gogoi, Sushri Mahua Moitra and some other hon.*

*Members came and stood on the floor near the Table.*

**HON. CHAIRPERSON:** Please sit down. Your leaders are speaking now. *[Translation]* Please sit down. Also tell your colleagues to sit down. Your leader has already put his point.

... *(Interruptions)*

*[English]*

**SHRI N. K. PREMACHANDRAN (KOLLAM):** In the name of Kerala Silver Line Project, the houses of the poor people are being taken forcibly without even given statutory notice. ... *(Interruptions)* Also, the people of my constituency are threatening the Government that they will burn themselves. They are holding bottles of petrol. ... *(Interruptions)* They are threatening that the families will be self-immolated. I urge upon the Government to stop all the survey proceedings of this project. ... *(Interruptions)*

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\* Expunged as ordered by the Chair.

*[Translation]*

**HON. CHAIRPERSON:** Sougata Da, your issue has already been taken up.

... *(Interruptions)*

*[English]*

**PROF. SOUGATA RAY (DUM DUM):** I have given a notice for adjournment motion demanding the removal of Shri Ajay Mishra Teni for his son's involvement in mowing down four farmers who were agitating. ... *(Interruptions)* This matter should be discussed in the House. ... *(Interruptions)*

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**14.02 hrs**

**PAPERS LAID ON THE TABLE**

*[Translation]*

**HON. CHAIRPERSON:** The papers will now be laid on the Table of the House.

Item no. 2, Mr. B. L. Verma.

**THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B. L. VERMA):** Hon'ble Chairman Sir, on behalf of the Shri Amit Shah ji, I lay the following papers on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 2020-2021.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 2020-2021, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi for the year 2020-2021.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2020-2021, together with Audit Report thereon.

[Placed in Library, See No. LT 5813/17/21]

*[English]*



**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of Shrimati Nirmala Sitharaman, I beg to lay on the Table a copy of Notification No. 53/2021-Customs (Hindi and English versions) dated 20th December, 2021, together with an explanatory memorandum seeking to give effect to the changes in BCD from 21.12.2021 up to 31.03.2022 on Refined palm oil and its fractions falling under subheading 1511 90 is reduced from 17.5% to 12.5% under Section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 5814/17/21]

*[Translation]*

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR):** Hon'ble Chairperson, Sir, I place a copy each of the following notifications laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937 on the table:-

- (1.) The Pine nut Grading and Marking Rules, 2021 published in Notification No. G.S.R.719 (A) in Gazette of India dated 5<sup>th</sup> October, 2021.
- (2.) The Spices Grading and Marking (Amendment) Rules, 2021 published in Notification No. G.S.R.171(A) in Gazette of India dated 12<sup>th</sup> March, 2021.

[Placed in Library, See No. LT 5815/17/21]

**HON. CHAIRPERSON:** Please take your respective seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** Your leader has already raised your point. [*English*]

Please go back to your seats.

[*Translation*]

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI AND  
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING  
INDUSTRIES (SHRI PRAHALAD SINGH PATEL):** Hon'ble Chairperson  
Sir, I beg to lay the following papers:

1. (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.  
  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the years 2018-2019 and 2019-2020.
2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5816/17/21]

3. A copy of the National Institutes of Food Technology Entrepreneurship and Management Rules, 2021 (Hindi and English versions) published in Notification No. S.O.4453 (A) in Gazette of India dated 26<sup>th</sup> October,

2021 under sub-section (2) of Section 39 of the National Institutes of Food Technology Entrepreneurship and Management Act, 2021.

[Placed in Library, See No. LT 5817/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF POWER AND  
MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES  
(SHRI KRISHAN PAL):** Hon'ble Chairman Sir, I beg to lay the following papers:

1. A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - a. (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2020-2021.
  - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5818/17/21]

- b. (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2020-2021, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5819/17/21]

- c. (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5820/17/21]

- d. (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5821/17/21]

- e. (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the years 2018-2019 and 2019-2020.

- (ii) Annual Report of the Instrumentation Limited, Kota, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
2. Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) & (e) of (1) above.

[Placed in Library, See No. LT 5822/17/21]

3. (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2019-2020, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2019-2020.

4. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. ... (*Interruptions*)

[Placed in Library, See No. LT 5823/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI PRATIBHA BHOWMIK):** On behalf of Shri Ramdas Athawale Ji, I beg to lay on the Table the following papers:

- (1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above... (*Interruptions*)

[Placed in Library, See No. LT 5824/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of Sadhvi Niranjana Jyoti Ji, I beg to lay on the Table the following papers:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5825/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5826/17/21]

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-

- (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2021 published in Notification No. G.S.R.786(E) in Gazette of India dated 9th November, 2021.
- (ii) The Warehousing Development and Regulatory Authority (Conditions of Service of the Officers and other Employees)(Amendment) Regulations, 2021 published in Notification No. G.S.R.841(E) in Gazette of India dated 1st December, 2021 ...(*Interruptions*)

[Placed in Library, See No. LT 5827/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI NITYANAND RAI):** Hon'ble Chairperson, I beg to lay on the Table the following papers:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5828/17/21]

- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Indo-Tibetan Border Police Force, Pioneer Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2021 published in Notification No. G.S.R.799(E) in Gazette of India dated 15th November, 2021.

(ii) The Indo-Tibetan Border Police Force, Combatant (Ministerial Cadre and Stenographer Cadre), Group ‘C’ Posts, Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.802(E) in Gazette of India dated 17th November, 2021.

[Placed in Library, See No. LT 5829/17/21]

(3) A copy of the Ladakh Private Security Agencies (Regulations) Rules, 2021 (Hindi and English versions) published in Notification No. S.O.25 in Ladakh Gazette dated 22nd September, 2021 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.

[Placed in Library, See No. LT 5830/17/21]

(4) A copy of the Delhi Police (Appointment and Recruitment)(Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. F. 16/21/2020/HPI/Estt./545 to 551 in Delhi Gazette dated 15th June, 2021 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

[Placed in Library, See No. LT 5831/17/21]

(5) A copy of the Notification No. S.O.3141(E) (Hindi and English versions) published in Gazette of India dated 5th August, 2021 appointing the Senior Immigration Officer, Bureau of Immigration, Jaigaon as the “Civil Authority” for the purposes of the Foreigners Orders, 1948 for the Land Immigration Check Post located at Jaigaon, District Alipurduar of West Bengal with effect from 05.08.2021 issued under sub-section 2 of Section 3A of the Foreigners Act, 1946... (*Interruptions*)

[Placed in Library, See No. LT 5832/17/21]



[English]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of Shri Pankaj Chaudhary, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution :-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Report No. 8 of 2021)–Department of Revenue Direct Taxes for the year ended March, 2020.

[Placed in Library, See No. LT 5833/17/21]

- (2) Report of the Comptroller and Auditor General of India-Union Government (Report No. 9 of 2021)(Performance Audit)-On Ground Water Management and Regulation, Department of Water 21.12.2021 726 Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

[Placed in Library, See No. LT 5834/17/21]

- (3) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2021) (Department of Revenue-Indirect Taxes-Customs)-Performance Audit on Advance Authorisation Scheme.

[Placed in Library, See No. LT 5835/17/21]

- (4) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 13 of 2021)–Railways Finances for the year ended March, 2020. ... (*Interruptions*)

[Placed in Library, See No. LT 5836/17/21]

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY):** On behalf of Sushri Shobha Karandlaje Ji, I beg to lay on the Table the following papers:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2020-2021.

[Placed in Library, See No. LT 5837/17/21]

- (2) A copy of the Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.803(A) in Gazette of India dated 17th November, 2021 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001 ... *(Interruptions)*

[Placed in Library, See No. LT 5838/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY):** Hon'ble Chairperson, I beg to lay on the Table the following papers:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2016-2017.
  - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5839/17/21]

- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5840/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5841/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2020- 2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2020-2021.

[Placed in Library, See No. LT 5842/17/21]

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
- (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2021 published in Notification No. S.O.1491(E) in Gazette of India dated 7th April, 2021. 8
- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2021 published in Notification No. S.O.2511(E) in Gazette of India dated 24th June, 2021.

- (iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2021 published in Notification No. S.O.2512(E) in Gazette of India dated 24th June, 2021.
- (iv) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2021 published in Notification No. S.O.3404(E) in Gazette of India dated 19th August, 2021.
- (v) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2021 published in Notification No. S.O.3686(E) in Gazette of India dated 13th September, 2021.
- (vi) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2021 published in Notification No. S.O.4265(E) in Gazette of India dated 14th October, 2021.
- (vii) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2021 published in Notification No. S.O.4870(E) in Gazette of India dated 25th November, 2021... (*Interruptions*)

[Placed in Library, See No. LT 5843/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH-EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF COOPERATION (SHRI B. L. VERMA):** Hon'ble Chairperson, I beg to lay on the Table the following papers:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2020-2021.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5844/17/21]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2020-2021...*(Interruptions)*

[Placed in Library, See No. LT 5845/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):** On behalf of Shri Ajay Kumar ji, I beg to lay the following papers on the Table :-

(1) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2020-2021. ....*(Interruptions)*

[Placed in Library, See No. LT 5846/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK):-** Hon'ble Chairman, I beg to lay the following papers on the Table:

- (1) A copy of each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2020-2021.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5847/17/21]

- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2015-2016 to 2017-2018.
  - (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2015-2016 to 2017-2018.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 5848/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Mandal Barmer Agor, Barmer, for the year 2017-2018.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Mandal Barmer Agor, Barmer, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 5849/17/21]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bankura School of Hotel Management West Bengal, Bankura, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bankura School of Hotel Management West Bengal, Bankura, for the years 2017-2018 and 2018-2019.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 5850/17/21]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Gram Bharti Mahila Mandal, Betul, for the year 2018-2019, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gram Bharti Mahila Mandal, Betul, for the year 2018-2019.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 5851/17/21]

- (10) (i) A copy of the Annual Progress Report (Hindi and English versions) 14 of the Centre of Technology and Entrepreneurship Development, Amethi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Technology and Entrepreneurship Development, Amethi, for the year 2017-2018.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library, See No. LT 5852/17/21]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Manindranath Banerjee Memorial Society, Burdwan, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manindranath Banerjee Memorial Society, Burdwan, for the year 2017-2018.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library, See No. LT 5853/17/21]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Madhumoy Srilekha Education and Welfare Society, Bardhaman, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhumoy Srilekha Education and Welfare Society, Bardhaman, for the year 2018-2019.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library, See No. LT 5854/17/21]

- (16) (i) A copy of the Annual Report (Hindi and English Versions) of the NIC Institute of Technology, West Bengal, Kolkata for the year 2017-2018, along with the audited accounts.

- (ii) A copy of the review (Hindi and English Versions) by the Government of the working of the NIC Institute of technology, West Bengal, Kolkata for the year 2017-2018.

- (17) Statement (Hindi and English Versions) showing the reasons for the delay in laying the papers on the table mentioned at (16) above

[Placed in Library, See No. LT 5855/17/21]

(18) A copy each of the following papers (Hindi and English Versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Statement regarding review by the Government of the working of the THREDZ Information Technology Private Limited, Hyderabad, for the year 2018-2019.

(ii) Annual Report of the THREDZ Information Technology Private Limited, Hyderabad, for the year 2018-2019, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above. ... (*Interruptions*)

[Placed in Library, See No. LT 5856/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of Dr. Bhagwat Kishanrao Karad, I lay on the Table the following papers:-

(1) Report of the Comptroller and Auditor General of India – Union Government (Commercial) (No. 12 of 2021) – (Compliance Audit) General Purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2020.

(2) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 14 of 2021) – Compliance Audit Observations for the year ended March, 2020 ....(*Interruptions*)

[Placed in Library, See No. LT 5857/17/21]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN):** I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2019-2020, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5858/17/21]

*[Translation]*

**THE MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI NISITH PRAMANIK):** Hon'ble Speaker Sir, with your permission, I beg to lay on the table the following papers:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Anti Doping Agency, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) of the working of the National Anti Doping Agency, New Delhi, for the years 2018-2019 and 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5859/17/21]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of Shri Pankaj Chaudhary, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Report No. 15 of 2021)-Defence Research and Development Organisation (DRDO) for the year ended March, 2019.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 16 of 2021)(Compliance Audit Observations)-(Economic & Service Ministries-Civil) for the year ended March, 2020.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2021)(Compliance Audit)-Administration of Nazul Lands by Land and Development Office, Ministry of Housing and Urban Affairs.
  - (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 18 of 2021)(Compliance Audit)-(Department of Revenue-Customs) for the year ended March, 2020.
  - (v) Report of the Comptroller and Auditor General of India-Union Government (Civil) (Report No. 20 of the year 2021)(Performance Audit)-Performance Audit of setting up of new Indian Institutes of Technology (IITs), Ministry of Education, for the year ended March, 2019.

[Placed in Library, See No. LT 5859A/17/21]

(2) A copy each of the following papers (Hindi and English versions):-

(i) Union Government-Finance Accounts for the year 2020-2021.

(ii) Union Government-Appropriation Accounts (Civil) for the year 2020-2021.

[Placed in Library, See No. LT 5859B/17/21]

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**14.10 hrs**

**MESSAGES FROM RAJYA SABHA**

**SECRETARY GENERAL:** Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 20<sup>th</sup> December, 2021 agreed without any amendment to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 13<sup>th</sup> December, 2021.”
- (ii) ‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 20<sup>th</sup> December, 2021 has adopted the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses of Parliament on the Bill further to amend the Biological Diversity Act, 2002. The names of the Members of the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

**MOTION**

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Bill further to amend the Biological Diversity Act, 2002 and resolves that the following Members of the Rajya Sabha be appointed to serve on the said Joint Committee: --



1. Shri Shiv Pratap Shukla
  2. Dr. Anil Agrawal
  3. Shri Neeraj Shekhar
  4. Shrimati Ramilaben Becharbhai Bara
  5. Shri Jairam Ramesh
  6. Shri Jawhar Sircar
  7. Shri Tiruchi Siva
  8. Dr. Amar Patnaik
  9. Prof. Ram Gopal Yadav
  10. Shri Ram Nath Thakur.” ’
-

**14.10 ½ hrs**

**COMMITTEE ON ESTIMATES**

**12<sup>th</sup> Report**

*[Translation]*

**SHRI GIRISH BHALCHANDRA BAPAT (PUNE):** Hon'ble Chairperson Sir, I beg to present the twelfth report (Hindi and English versions) of the Estimates Committee (2021-2022) on the subject 'Review of progress of all AIIMS' pertaining to the Ministry of Health and Family Welfare.

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**14.11 hrs**

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF  
THE HOUSE**

**6<sup>th</sup> Report**

*[Translation]*

**SHRI RAMSHIROMANI VERMA (SHRAWASTI):** Hon'ble Chairperson Sir, I beg to present the sixth report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

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**14.12 hrs**

**STANDING COMMITTEE ON AGRICULTURE,  
ANIMAL HUSBANDRY AND FOOD PROCESSING**

**36<sup>th</sup> Report**

*[English]*

**SHRI P. C. GADDIGOUDAR (BAGALKOT):** Sir, with your kind permission, I rise to present the 36<sup>th</sup> Report (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'The Pesticide Management Bill, 2020' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

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**14.13 hrs**

**ELECTION TO COMMITTEE**

Council of the National Institute of Food Technology, Entrepreneurship and  
Management (NIFTM)

*[Translation]*

**SHRI PASHUPATI KUMAR PARAS (HAJIPUR):** Hon'ble Chairperson Sir, I  
beg to move the following:-

“that in pursuance of section 28(2)(i) read with section 29 (1) of the National Institute of Food Technology, Entrepreneurship and Management Act, 2021, the members of this House, do proceed to elect, in such manner as the Speaker may direct, two members born amongst themselves to the council of the National Institute of Food Technology, Entrepreneurship and Management (NIFTM), subject to the other provisions of the said Act.”

**HON. CHAIRPERSON:** The question is:

“that in pursuance of section 28(2)(i) read with section 29 (1) of the National Institute of Food Technology, Entrepreneurship and Management Act, 2021, the members of this House, do proceed to elect, in such manner as the Speaker may direct, two members born amongst themselves to the council of the National Institute of Food Technology, Entrepreneurship and Management (NIFTM), subject to the other provision of the said Act.”

*The motion was adopted.*

... (*Interruptions*)

**HON. CHAIRPERSON:** Item number 23.

Calling attention motion will be taken up later.

... (*Interruptions*)

**HON. CHAIRPERSON:** Item number 23 A – Smt. Smriti Irani ji.

**14.14 hrs**

**PROHIBITION OF CHILD MARRIAGE (AMENDMENT) BILL, 2021\***

**THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI):** Hon'ble Chairperson Sir, with your permission, I, being a representative of the Government of India, would humbly like to present before the hon'ble House on the occasion of the 'Amrit Mahotsava' in view of the 75<sup>th</sup> year of the Independence of India, this resolution that the women equality in our country. ... (*Interruptions*)

**HON. CHAIRPERSON:** This is yet to be introduced. Do you want to speak more about it?

... (*Interruptions*)

**SHRIMATI SMRITI ZUBIN IRANI:** Yes, of course. ... (*Interruptions*)

With this resolution to increase the age of marriage of women, in terms of Women equality and age of marriage, that the enactments relating to age of marriage of parties. ....(*Interruptions*)

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\* Published in the Gazette of India, Extra Ordinary, Part-II, Section 2 dated 21.12.2021

**HON. CHAIRPERSON:** Madam Minister, you please move it only.

.... *(Interruptions)*

**SHRIMATI SMRITI ZUBIN IRANI:** Hon'ble Chairperson Sir, I am moving.  
 ...*(Interruptions)* With your permission, I would just like to speak a little bit.  
 ...*(Interruptions)* [English] There is no consent among the enactments relating to age of marriage of parties such as the Indian Christian Marriage Act, 1872, the Parsi Marriage and Divorce Act, 1936, the Muslim Personal Law (Shariat) Application Act, 1937, the Special Marriage Act, 1954, the Hindu Marriage Act 1969, the Foreign Marriage Act 1969 have not got the consent. [Translation] ...*(Interruptions)*

**HON. CHAIRPERSON:** Hon'ble Minister, please move.

.... *(Interruptions)*

**SHRIMATI SMRITI ZUBIN IRANI:** Therefore, with your permission, in view of the age of marriage ...*(Interruptions)*

[English]

Sir, I rise to move for leave to introduce a Bill further to amend the Prohibition of Child Marriage Act, 2006.

[Translation]

**HON. CHAIRPERSON:** The motion is moved:

“That leave be granted to introduce a Bill further to amend the Prohibition of Child Marriage Act, 2006.”

.... *(Interruptions)*

**HON. CHAIRPERSON:** Shri Adhir Ranjan Chowdhury.

... *(Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Hon'ble Chairperson Sir, today, all of a sudden, we got to see in the Supplementary List of Business that the Prohibition of Child Marriage (Amendment) Bill, 2021 has been brought in. ...*(Interruptions)*

I want to advise the Government that haste makes waste. ... *(Interruptions)* Lot of discussion is going on in the country on this matter. Alongside, the Government has not consulted any stakeholder nor any of the States so far and the bill has been introduced hastily through Supplementary List. ... *(Interruptions)* The Government introduces one bill after another the same way which surprises me. This makes the nefarious intent of the Government clear. We demand that this bill be referred immediately to the Standing Committee. ... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:** Your Leader has already spoken.

... *(Interruptions)*

*[Translation]*

**SHRI GAURAV GOGOI (KALIABOR):** Hon'ble Chairperson Sir, I oppose the introduction of this bill because the Consultation paper on Reforms of family Laws in the 18th report of the Law Commission also mentions as below,

*[English]*

“That the age of majority, 18 years, should be recognised uniformly, as the legal age for marriage for men and women alike.”

*[Translation]*

This is report of the Law Commission. This bill will affect various personal laws. That is why, I want that it should be referred to the Standing Committee for greater scrutiny. ... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:** Prof. Sougata Ray ji, be attentive. You may speak now.

**PROF. SOUGATA RAY (DUM DUM):** I beg to oppose the introduction of the Prohibition of Child Marriage (Amendment) Bill, 2021.

As it is, I oppose the way in which the Government has brought this Bill in a hurry. This Bill needs total discussion among all stakeholders. The minority people are totally opposed to this Bill.... *(Interruptions)*

**SHRI E.T. MOHAMMED BASHEER (PONNANI):** Thank you very much, Sir. I oppose the very introduction of this Bill. This Bill is unwanted, unconstitutional and violative of Article 25 of the Constitution. This Bill will have far-reaching consequences.... *(Interruptions)* This Bill is an attack on the personal law and the fundamental rights of the people of this country. The Government should withdraw this Bill. This, of course, is nothing but to gain the... *(Interruptions)*

**SHRI N. K. PREMACHANDRAN (KOLLAM):** Sir, the basic purpose of legislation is to see whether the law is enforceable. As far as this Bill is concerned, which aims at enhancing the marriage age from 18 to 21, I would like to know whether this law can be enforceable? The rural population, especially the



uneducated and unemployed girls, will have to wait up to 21 years of age for getting married. So, I would first like to know whether this law is enforceable or not.

Secondly, to acquire citizenship, 18 years of age has been prescribed by the Constitution ... *(Interruptions)* It is the right of a girl, at the age of 18 to have... *(Interruptions)*

**SHRI ASADUDDIN OWAISI (HYDERABAD):** Sir, this is a retrogressive amendment. This is against the right to freedom under Article 19. An 18-year old can choose a Prime Minister, can have a live-in relationship, can have sexual relation under POCSO Act, but the Government is denying them the right to marriage. What have you done for the 18-year old? The women's labour force participation in India is lower than Somalia. Sir, 89 per cent of the fund for 'Beti Bachao, Beti Padhao' was used for other multifarious publicity.

This is a retrogressive step and should be taken back. This is against the ... *(Interruptions)*

*[Translation]*

**SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG):** Hon'ble Chairperson sir, we cannot figure out exactly the way of functioning of the Government in the House. ... *(Interruptions)* We came prepared for the bill which was shown to us till yesterday and now this bill has been introduced by circulating the Supplementary List of Business. ... *(Interruptions)* This is not the correct procedure. ... *(Interruptions)* We need to discuss on this bill. ... *(Interruptions)* Sir, please let me speak. ... *(Interruptions)* This bill needs to be debated properly. ... *(Interruptions)* I request you to kindly arrange for referring this bill to the JPC. ... *(Interruptions)*

*[English]*

**HON. CHAIRPERSON:**

Shri P.R. Natarajan Ji ....

Shrimati Supriya Sadanand Sule Ji.

... *(Interruptions)*

**PROF. SOUGATA RAY:** Sir, send this Bill to the Standing Committee.

...*(Interruptions)*

**SHRIMATI SUPRIYA SADANAND SULE (BARAMATI):** Exactly.

...*(Interruptions)*

Hon. Chairperson, Sir, this is the second or third time consecutively that the Government is aggressively bringing in Bills and nobody from the Opposition is being consulted. Whatever is discussed in the Business Advisory Committee, is never implemented on the Floor of the House.

So, I want to first condemn this new practice that the Government is following. The Government wants to pass the Bill. The Bill needs to be scrutinised and all the stakeholders should be consulted. Then, I think, we must unanimously pass any reforms, if they have got to do with women. I think, if you are trying to empower people, you must consult all stakeholders and you must send this for detailed discussions to the Standing Committee.

**SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI):** Hon. Chairperson, Sir, thank you for the opportunity.

Sir, there are people who support this Bill and there is a lot of opposition to this Bill also. Except the Women's Reservation Bill, the Government does not believe in consulting with anybody. So, I think, it is very important that such an important Bill has to be sent to the Standing Committee or to the Select Committee. They have to review it, ask for opinions from civil society, and then bring in this Bill.

*[Translation]*

**SHRI ANUBHAV MOHANTY (KENDRAPARA):** Hon'ble Chairman Sir, I have been in this House for more than seven years. ... *(Interruptions)* Earlier, I was in Rajya Sabha also and now am in Lok Sabha. ... *(Interruptions)* Bills on several subjects have been introduced earlier in the House which have been debated properly, deliberated upon and very long debates have also taken place. ...*(Interruptions)* The bills have even been passed earlier after referring sometimes to the Standing Committee and sometimes to the Select Committee. ...*(Interruptions)* But it is not correct to hastily introduce all the bills all of a sudden through supplementary list and getting it passed without discussion or debate. ...*(Interruptions)* *[English]* It is beyond democracy. ... *(Interruptions)*

*[Translation]*

**HON. CHAIRPERSON:** Hon'ble Minister – Would you like to respond?

*[English]*

**SHRIMATI SMRITI ZUBIN IRANI:** Hon. Chairperson, Sir, the gentleman Parliamentarian says that haste is a reflection of my introduction. ... *(Interruptions)*

I would like to say to the hon. gentleman that we are in a democracy and 75 years late in providing equal rights to men and women to enter into matrimony. ...  
*(Interruptions)*

*[Translation]*

Sir, it is pertinent to mention that in the 19th century, the age of marriage of girls was ten year. ... *(Interruptions)* By 1940, the age of marriage was increased from 12 years to 14 years. ... *(Interruptions)* In 1978, girls up to 15 years of age were married. ... *(Interruptions)* Today, for the first time, through this amendment, both men and women considering their right to equality can take their own decision of marriage at the age of 21. ... *(Interruptions)*

To say that if a woman is not educated, she will not be able to have knowledge of her rights or exercise those rights. ... *(Interruptions)* There cannot be a bigger insult to the sisters of the rural areas of the country in this House. ...*(Interruptions)* Today, in front of this House, I would like to say that from the year 2015 to 2020, the number of child marriages stopped in our country, 20 lakh marriages have been stopped, this research tells us.

NFHS-5 data shows that 60 percent of daughters between the ages of 15 and 18 are found to be pregnant. ...*(Interruptions)* Under the age of 18, 23 per cent of girls were married, while the law does not allow that and today those who are protesting here, especially men, are deliberately coming in front of my seat and shouting. ...*(Interruptions)*

**HON. CHAIRPERSON:** You have made your point.

... *(Interruptions)*

**HON. CHAIRPERSON:** The hon'ble Minister is speaking, she is responding to it.

... *(Interruptions)*

**HON. CHAIRPERSON:** You please go to your seats and listen to her peacefully.

... *(Interruptions)*

*[English]*

**SHRIMATI SMRITI ZUBIN IRANI:** I want to say that you should be ... \* that you all are devoiding women of the right to equality under the Constitution and this House cannot be witness to that disrespect to women is my contention today. ...

*(Interruptions)*

*[Translation]*

Sir, those who said that this amendment is not secular, I would like to draw their attention to what the Supreme Court has said. ... *(Interruptions)* *[English]* Independent Thought Vs. Union of India, (382) of 2010. *[Translation]* ... *(Interruptions)* The Supreme Court itself believes that this Act is a secular act and also from the point of view of Muslim personal law, also from the point of view of Hindu Marriage Act., Women of all religions, all castes, all communities should get the right to equality in terms of marriage. ... *(Interruptions)*

Sir, I understand the social, cultural, family and poignant aspects of this decision. ... *(Interruptions)* To the gentlemen of the Opposition who have put a deadlock in my statement, I would like to say that if they had listened to me in full, their attention would have been drawn to the fact that I would like to propose on behalf of the Government itself that there should be a detailed discussion on this

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\* Not recorded.

subject in the Standing Committee. ...*(Interruptions)* But it would also be fair to say that mainly the voices that arose today, those voices accepted [*English*] that the age of marriage should uniformly be applicable across all religions, all castes, and all creeds overriding any custom or any law which seeks to discriminate against women. So, those men who stood in this House in support of uniformity in applicability of the law have my gratitude.

Sir, on behalf of the Government, I would request that this Bill be sent to the Standing Committee. [*Translation*] Today's decision, this introduction is a decisive step in the history of the nation. ...*(Interruptions)* Our Prime Minister supported the Bill in view of the fact that no woman should be discriminated in this country. ...*(Interruptions)* Our Prime Minister supported this Bill and said that this Bill should be presented before the House under the protection of daughters, in view of the fact that there is a chance of ten percent miscarriage due to pregnancy in daughters of 15 and 18 years ...*(Interruptions)* On behalf of the sisters of the country, I express my gratitude to the Prime Minister for this historic step for women's protection and respect and humbly appeal to the House to allow me to introduce this Bill. ...*(Interruptions)*

**HON. CHAIRPERSON:** The question is:

“That a Bill further to amend the Prohibition of Child Marriage Act, 2006 be allowed to be introduced.”

*Motion was adopted.*

[*English*]

**SHRIMATI SMRITI ZUBIN IRANI:** Sir, I introduce the Bill.

....*(Interruptions)*

...(Interruptions)

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*[Translation]*

**HON. CHAIRPERSON:** Item Number – 25, Hon’ble Minister Shri Arjun Ram Meghwal.

... *(Interruptions)*

**14.29 hrs**

**CHARTERED ACCOUNTANTS, THE COST AND WORKS  
ACCOUNTANTS AND THE COMPANY SECRETARIES (AMENDMENT)  
BILL, 2021**

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Hon’ble Chairperson, Thank you. ...*(Interruptions)* I beg to say with that the Bill which is marked on item number - 25 – *[English]* The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021. ...*[Translation]* *(Interruptions)* Minister has requested to send it to the Standing Committee. ...*(Interruptions)* I want to place before the House through you that it should be sent to the Standing Committee. ...*(Interruptions)* Minister has said that the report should come by the next Budget. ...*(Interruptions)*

*[English]*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Sir, I am opposing the arguments advanced by the hon. Minister. The reason being that the Institute of



Chartered Accountants of India has raised concern over the proposal to have a non-Chartered Accountant as the Presiding Officer ... *(Interruptions)*

*[Translation]*

**HON. CHAIRPERSON:** The Minister has said that the matter will be put up before the Standing Committee.

... *(Interruptions)*

*[English]*

**SHRI ADHIR RANJAN CHOWDHURY:** Sir, again, I am urging upon this Government that this legislation also should be referred to the Standing Committee ... *(Interruptions)*

**HON. CHAIRPERSON:** It has already been referred to the Standing Committee by the hon. Minister. *[Translation]* You put up your matter before the Standing Committee. All right, thank you.

... *(Interruptions)*

**HON. CHAIRPERSON:** The House stands adjourned to meet again on Wednesday, 22nd December, 2021 till 11 am.

... (*Interruptions*)

**14.32 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 22, 2021/Pausha 01, 1943 (Saka).*

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in  
Lok Sabha (Sixteenth Edition)

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